

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.217 of 2020**

Mahtab Alam @ Md. Mahtab Alam **Appellant**

Versus

1. The State of Jharkhand
2. Nagendra Rajak **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mr. Anurag Kashyap, Advocate
For the State : Mr. Suchendra Prasad, A.P.P

04/Dated: 08th July, 2020

1. Learned counsel for the appellant and learned A.P.P are present.
2. Learned counsel for the appellant shall file the requisites of notice under registered cover with A/D as well as under ordinary process, for service upon respondent no.2, at the earliest.
3. If the notices are so file, then office to list this case on **17.08.2020**.

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-